

PART III

COMMISSIONERATE OF LAND REVENUE

LAND FAIR VALUE NOTIFICATION

THIRUVANANTHAPURAM DISTRICT

തിരുവനന്തപുരം ജില്ലാ കളക്ടറുടെ നടപടിക്രമം

(ഹാജർ: ഡോ. കെ. വാസുകി, ഐ.എ.എസ്.)

നമ്പർ ബി20-9449/2018.

2018 മേയ് 29.

വിഷയം :—ന്യായവില പുനർനിർണ്ണയിച്ച് നടപടിക്രമം പുറപ്പെടുവിക്കുന്നത് സംബന്ധിച്ച്.

പരാമർശം:— (1) ശ്രീമതി ശുഭാകുമാരി 14-2-2018-ന് സമർപ്പിച്ച അപേക്ഷ.

(2) ആർ.ഡി.ഒ. കാര്യാലയത്തിലെ കെ2-459/18/കെ.ഡിസ് നമ്പർ ഫയൽ.

തിരുവനന്തപുരം താലൂക്കിൽ കൂടപ്പനക്കുന്ന് വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 22-ൽ റീസർവ്വെ 218/31-ൽപ്പെട്ട 4.50 ആർ ഭൂമിക്ക് കേരള സ്റ്റാമ്പ് (ഫിക്സേഷൻ ഓഫ് ഫെയർ വാല്യൂ ഓഫ് ലാന്റ്) റൂൾസ് 1995, പ്രകാരം നിശ്ചയിച്ച ന്യായവില കുറവ് ചെയ്ത് നൽകണമെന്ന് ഉദ്ദേശിച്ച ശ്രീമതി ശുഭാകുമാരി പരാമർശം (1) പ്രകാരം അപേക്ഷ സമർപ്പിച്ചിരുന്നു. പ്രസ്തുത ഭൂമിക്ക് നിലവിൽ 3,00,000 ആണ് ആർ ഒന്നിന് ന്യായവില നിശ്ചയിച്ചിരിക്കുന്നത്. ടിയാളുടെ അപേക്ഷയുടെ അടിസ്ഥാനത്തിൽ ബന്ധപ്പെട്ട റവന്യൂ ഡിവിഷണൽ ഓഫീസിലെ ഫയൽ ലഭ്യമാക്കുകയും കക്ഷിയെ ഡെപ്യൂട്ടി കളക്ടർ (ഭൂപരിഷ്കരണ വിഭാഗം) 21-4-2018-ൽ നേരിൽ കേൾക്കുകയും ചെയ്തു. വിചാരണ വേളയിൽ വഴി സൗകര്യമില്ലാത്ത തന്റെ വസ്തുവിനു നിശ്ചയിച്ചിരിക്കുന്ന ന്യായവില വളരെ കുടുതലാണ് എന്നും ടി ഭൂമിക്ക് സെന്റോന്നിന് 1,00,000 (ഒരു ലക്ഷം)-ൽ താഴെ മാത്രം വില ലഭിക്കാൻ സാധ്യതയുള്ളൂ എന്നും ന്യായവില ആർ ഒന്നിന് 2,50,000 (രണ്ടര ലക്ഷം) ആയി കുറവ് ചെയ്തു നൽകണമെന്നും കക്ഷി അറിയിച്ചു. ടിയാളുടെ വാദങ്ങളും പരാമർശം (2) പ്രകാരം ലഭ്യമായ ആർ. ഡി. ഒ. കാര്യാലയത്തിലെ ഫയലും മറ്റനുബന്ധ രേഖകളും പരിശോധിച്ചതിൽ പ്രസ്തുത ഭൂമിക്ക് നടവഴി മാത്രമേ ഉള്ളൂ എന്നും സമീപ ഭൂമികളായ സ്വകാര്യവഴി സൗകര്യമുള്ള റീസർവ്വെ 218/7, 218/26 എന്നിവയ്ക്ക് നിശ്ചയിച്ചിരിക്കുന്ന ന്യായവിലയായ 3,00,000 (മൂന്നു ലക്ഷം) തന്നെയാണ് നടവഴി സൗകര്യം മാത്രമുള്ള അപേക്ഷാഭൂമിക്കും നിലവിൽ നിശ്ചയിച്ചു നൽകിയിരിക്കുന്നത് എന്നും ബോധ്യപ്പെട്ടു. ഈ സാഹചര്യത്തിൽ കേരള സ്റ്റാമ്പ് ഫിക്സേഷൻ ഓഫ് ഫെയർ വാല്യൂ ഓഫ് ലാന്റ് റൂൾ 5 പ്രകാരം ടിയാളുടെ അപേക്ഷയിന്മേൽ ചുവടെ ചേർക്കും പ്രകാരം ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

ഉത്തരവ്

അപേക്ഷകയായ ശ്രീമതി ശുഭാകുമാരി ആവശ്യപ്പെട്ടിരുന്നത് തിരുവനന്തപുരം താലൂക്കിൽ കൂടപ്പനക്കുന്ന് വില്ലേജിൽ ബ്ലോക്ക് 22-ൽ റീസർവ്വെ 218/31-ൽപ്പെട്ട 4.50 ആർ വസ്തുവിന്റെ ന്യായവില കുറവു ചെയ്തു നൽകണം എന്നാണ്. ഇക്കാര്യം വിശദമായി പരിശോധിച്ചതിൽ സമീപത്തെ വഴി സൗകര്യമുള്ള റീസർവ്വെ 218/7, 218/26 എന്നീ ഭൂമികൾക്ക് നിശ്ചയിച്ചു നൽകിയ ന്യായവിലയായ ആർ ഒന്നിന് 3 ലക്ഷം രൂപ നടവഴി സൗകര്യം മാത്രമുള്ള ടി ഭൂമിക്ക് നിശ്ചയിച്ചു നൽകിയത് ഉചിതമല്ലാത്തതിനാൽ കൂടപ്പനക്കുന്ന് വില്ലേജിൽ ബ്ലോക്ക് 22-ൽ റീസർവ്വെ 218/31-ൽപ്പെട്ട ഭൂമിയുടെ ന്യായവില ആർ ഒന്നിന് 2,50,000 (രണ്ടര ലക്ഷം) ആയി നിശ്ചയിച്ച് ഇതിനാൽ ഉത്തരവാകുന്നു. 14-11-2014-ലെ സർക്കാർ ഉത്തരവ് (പി) നമ്പർ 188/14/റ്റി. ഡി. പ്രകാരം ഇപ്പോൾ നിശ്ചയിച്ചിരിക്കുന്ന ന്യായവിലയുടെ 50% വർദ്ധനവും 31-3-2018-ലെ എസ്.ആർ.ഒ. നമ്പർ 186/2018 ഉത്തരവ് പ്രകാരം ടി വർദ്ധിപ്പിച്ച തുകയുടെ 10% വർദ്ധനവുകൂടി ഇതിനു പുറമേ കണക്കാക്കേണ്ടതാണ്.

FORM 'C'

[See Rule 6(8)]

NOTIFICATION

No. B20-9449/2018.

29th May 2018.

Whereas, it is expedient to publish a notification showing revised value of land as required under Section 28A of the Kerala Stamp Act, 1959, read with sub-rule (8) of Rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rule, 1995, the fair value of land in Thiruvananthapuram District is hereby fixed finally as shown in the Schedule hereto:

SCHEDULE

<i>Name of District</i>	<i>Name of Taluk</i>	<i>Village and Survey Number with Sub Division</i>	<i>Corporation/ Municipality/ Panchayat</i>	<i>Ward</i>	<i>Classification by use</i>	<i>Fair value of the land already fixed</i>	<i>Revised Fair Value of Land</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Thiruvananthapuram	Thiruvananthapuram	Kudappanakkunnu Block No. 22 Re-survey No. 218/31	Thiruvananthapuram	.	Residential plot without road access	- 3,00,000 per Are	- 2,50,000 per Are

Collectorate,
Thiruvananthapuram.

(Sd.)
District Collector.

KOLLAM DISTRICT

കൊല്ലം ജില്ലാ കളക്ടറുടെ നടപടിക്രമം

(ഹാജർ: ഡോ. എസ്. കാർത്തികേയൻ, ഐ. എ. എസ്.)

നമ്പർ എം1-62545/2018.

2018 മേയ് 31.

വിഷയം :— ഭൂമിയുടെ ന്യായവില പുനർനിർണ്ണയം—അപ്പീൽ തീർപ്പാക്കി ഉത്തരവാകുന്നത്—സംബന്ധിച്ച്

സൂചന :—(1) ശ്രീ. നാഷ്, അനിൽകുമാർ സമർപ്പിച്ച അപ്പീൽ.

(2) കൊല്ലം സബ് കളക്ടറുടെ 8-2-2018-ലെ എഫ്-5459/2018-ാം നമ്പർ റിപ്പോർട്ട്.

(3) ഡെപ്യൂട്ടി കളക്ടർ (ജനറൽ) & അഡീഷണൽ ജില്ലാ മജിസ്ട്രേറ്റിന്റെ സ്ഥലപരിശോധന റിപ്പോർട്ട്.

കരുനാഗപ്പള്ളി താലൂക്കിൽ കരുനാഗപ്പള്ളി വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 10-ൽ റീസർവ്വെ 615/8-1, 615/8-2 എന്നിവയിൽ ഉൾപ്പെട്ട വസ്തു ക്രയവിക്രയം ചെയ്യേണ്ടതിന്റെ ആവശ്യത്തിലേക്കായി ന്യായവില നിശ്ചയിച്ചു നൽകുന്നതിനാണ് സൂചന(1) പ്രകാരം ശ്രീ. നാഷ്, അനിൽകുമാർ അപേക്ഷ സമർപ്പിച്ചിട്ടുള്ളത്. ടി അപ്പീൽ അപേക്ഷയിന്മേൽ അന്വേഷണവും സ്ഥല പരിശോധനയും പൂർത്തിയാക്കി കൊല്ലം സബ് കളക്ടർ സൂചന (2) പ്രകാരം റിപ്പോർട്ട് സമർപ്പിച്ചിട്ടുള്ളതാണ്.

ടി ബ്ലോക്ക് നമ്പർ 10-ൽ റീസർവ്വെ 615/8-ൽപ്പെട്ട വസ്തുവിന്റെ ന്യായവില ആർ ഒന്നിന് ` 14,82,600 ആയി നിശ്ചയിച്ച് 2010-ലെ സർക്കാർ വിജ്ഞാപനത്തിൽ ഉൾപ്പെടുത്തിയിട്ടുള്ളതാണ്. അപേക്ഷ വസ്തുവിനെ Residential plot with Corp/Munici/Pan Raod Access എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്തി ആർ ഒന്നിന് ` 12,35,500 ആയി പുനർനിർണ്ണയം നടത്താവുന്നതാണെന്ന് കൊല്ലം സബ് കളക്ടർ റിപ്പോർട്ട് ചെയ്തിട്ടുള്ളതാണ്. ഈ കാര്യాలയത്തിലെ ഡെപ്യൂട്ടി കളക്ടർ (ജനറൽ) അപേക്ഷ സ്ഥലം നേരിട്ട് പരിശോധിച്ചിട്ടുള്ളതാണ്. കൊല്ലം സബ് കളക്ടറുടെയും ഡെപ്യൂട്ടി കളക്ടർ (ജനറൽ)- ന്റെയും റിപ്പോർട്ടുകളുടെ അടിസ്ഥാനത്തിൽ അപേക്ഷ വസ്തുവിന്റെ ന്യായവില ചുവടെ വിവരിക്കും പ്രകാരം പുനർനിർണ്ണയിച്ച് ഇതിനാൽ ഉത്തരവാകുന്നു.

ഉത്തരവ്

ഭൂമിയുടെ ന്യായവില നിശ്ചയിച്ച് കൊണ്ട് സർക്കാർ 6-3-2010-ൽ പുറപ്പെടുവിച്ച വിജ്ഞാപനത്തിൽ ന്യായവിലയിൽ വന്ന അപാകത പരിഹരിച്ച് അപേക്ഷ വസ്തുവിന്റെ ന്യായവില 1995-ലെ കേരളസ്റ്റാമ്പ് (ഭൂമിയുടെ ന്യായവില നിർണ്ണയം) ചട്ടം 5(4) പ്രകാരം ചുവടെ ചേർക്കും പ്രകാരം പുനർനിർണ്ണയിച്ച് അപ്പീൽ തീർപ്പാക്കുന്നു. സർക്കാർ ഉത്തരവ് (പി) നമ്പർ 188/2014/റ്റി. ഡി. തീയതി 14-11-2014 പ്രകാരം 2010-ലെ ന്യായവിലയുടെ 50% വർദ്ധനകൂടി ഇതിന് പുറമേ കണക്കാക്കേണ്ടതാണ്.

അപ്പീൽ കക്ഷിയുടെ പേരും മേൽവിലാസവും	താലൂക്ക്	വില്ലേജ്, ബ്ലോക്ക് നമ്പർ	റീസർവ്വെ നമ്പർ	ഭൂമിയുടെ ഇനം/തരം	6-3-2010-ൽ സർക്കാർ നിശ്ചയിച്ച ന്യായവില (ആർ ഒന്നിന്)	പുനർ നിർണ്ണയിച്ച ന്യായവില (ആർ ഒന്നിന്)
ശ്രീ. നാഷ്, അനീൽകുമാർ, കോഴിശ്ശേരി, പുത്തൻ മഠത്തിൽ പട. വടക്ക്, കരുനാഗപ്പള്ളി	കരുനാഗപ്പള്ളി	കരുനാഗപ്പള്ളി ബ്ലോക്ക് നമ്പർ-10	615/8-1 615/8-2	പുരയിടം പുരയിടം Residential plot with Corp/Munici/Pan Road access	` 14,82,600	` 12,35,500

FORM 'C'

[See Rule 5(3)]

NOTIFICATION

No. M1-62545/2018.

31st May 2018.

Whereas, it is expedient to publish a notification showing revised value of land as required under Section 28A of the Kerala Stamp Act, 1959, read with sub-rule (8) of rule 5 of Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of the land in Kollam District is hereby fixed finally as shown in the Schedule hereto.

SCHEDULE

Sl. No.	Name of District	Name of Taluk	Name of Village, Block No., Survey Number with Sub Division No.	Corporation/ Municipality/ Panchayath	Classification by use	Fair Value of the Land already fixed (as on 6-3-2010)	Revised Fair Value of Land	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	Kollam	Karunagapally	Karunagapally Block No. 10, Re-Sy. Nos. 615/8-1` 615/8-2	Karunagapally Municipality	Dry Land	14,82,600 per Ares	12,35,500 per Ares	Revised as per Proceedings No. M1-62545/18 dated 31-5-2018

Collectorate,
Kollam.

(Sd.)
District Collector.

PATHANAMTHITTA DISTRICT

പത്തനംതിട്ട ജില്ലാ കളക്ടറുടെ നടപടിക്രമം

(ഹാജർ : ആർ. ഗിരിജ ഐ.എ.എസ്.)

നമ്പർ സി11-162768/2018.

2018 മേയ് 19.

വിഷയം :—ഭൂമിയുടെ ന്യായവില പുനർനിർണ്ണയം—കോഴഞ്ചേരി താലൂക്കിൽ കുളനട വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 7-ൽ റീസർവ്വെ 185/1-1, 185/2-ൽപ്പെട്ട ഭൂമിയുടെ ന്യായവില പുനർനിർണ്ണയിച്ച് ഉത്തരവാകുന്നു.

- സൂചന** :—1. കോഴഞ്ചേരി താലൂക്കിൽ കുളനട വില്ലേജിൽ കൈപ്പുഴ മുറിയിൽ ശ്രീരംഗം വീട്ടിൽ ശ്രീ. മധുസൂദനൻ പിള്ള സമർപ്പിച്ച അപേക്ഷ.
2. അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസറുടെ 19-3-2018-ലെ സി3-2065/2018-ാം നമ്പർ റിപ്പോർട്ട്.

പത്തനംതിട്ട ജില്ലയിൽ കോഴഞ്ചേരി താലൂക്കിൽ കുളനട വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 7-ൽ റീസർവ്വെ 185/1-1, 185/2-ൽപ്പെട്ട ഭൂമിയുടെ ന്യായവില നിശ്ചയിച്ചത് പുനർനിർണ്ണയിക്കണമെന്ന് കാണിച്ചുകൊണ്ട് സൂചന (1) പ്രകാരം ശ്രീ. മധുസൂദനൻ പിള്ള നൽകിയ അപേക്ഷയിൽ അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസർ മുഖേന അന്വേഷണം നടത്തിയിട്ടുള്ളതാണ്.

അപേക്ഷാസ്ഥലങ്ങൾ കുളനട വില്ലേജിൽ 4152-ാം നമ്പർ തണ്ടപ്പേര് പ്രകാരം ശ്രീ. മധുസൂദനൻ പിള്ളയുടെ കൈവശത്തിലും കരംതീരുവയിലും ഉടമസ്ഥതയിലും ഉള്ളതാണെന്നും ടി വസ്തുവിന് ആർ ഒന്നിന് ` 1,50,000 ന്യായവില നിശ്ചയിച്ച് 'Residential plot with road access' എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്താമെന്ന് സൂചന (2) പ്രകാരം അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസർ റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

ഉത്തരവ്

പത്തനംതിട്ട ജില്ലയിൽ കോഴഞ്ചേരി താലൂക്കിൽ കുളനട വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 7-ൽ റീസർവ്വെ 185/1-1, 185/2-ൽപ്പെട്ട ഭൂമി 'Residential plot with road access' എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്തി ആർ ഒന്നിന് ` 1,50,000 (ഒരു ലക്ഷത്തി അമ്പതിനായിരം) ന്യായവില പുനർനിർണ്ണയിച്ച് ഉത്തരവാകുന്നു.

സർക്കാർ ഉത്തരവ് (പി) നമ്പർ 188/2014/റ്റി.ഡി. തീയതി 14-11-2014 പ്രകാരം 2010-ലെ ന്യായവിലയുടെ 50% വർദ്ധനകൂടി ഇതിന് പുറമെ കണക്കാക്കുന്നതാണ്.

FORM 'C'

NOTIFICATION

No. C11-162768/2018.

19th May 2018.

Whereas, it is expedient to publish a notification showing the revised Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959, read with sub-rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in Pathanamthitta District is hereby fixed finally as shown in the Schedule hereto:

SCHEDULE

District—Pathanamthitta.

Taluk—Kozhencherry.

Village—V-Kulanada.

Survey No.	Re-survey Block	Re-survey No.	Sub Division No.	Panchayath/ Municipality	Ward No.	Classification by use	Fair Value already fixed	Revised Fair Value per Are
..	7	185	1-1 1-2	Panchayath	..	Residential plot with road access	2,00,000	1,50,000

Collectorate,
Pathanamthitta.

(Sd.)
District Collector (I/C)

പത്തനംതിട്ട ജില്ലാ കളക്ടറുടെ നടപടിക്രമം

(ഹാജർ : പി. ബി. നൂഹ് ഐ.എ.എസ്.)

നമ്പർ സി11-165426/2018.

2018 ജൂൺ 6.

വിഷയം :—ഭൂമിയുടെ ന്യായവില പുനർ നിർണ്ണയം—കോന്നി താലൂക്കിൽ വി-കോട്ടയം വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 31-ൽ റീസർവ്വെ 257/3-ൽപ്പെട്ട ഭൂമിയുടെ ന്യായവില പുനർ നിർണ്ണയിച്ച് ഉത്തരവാകുന്നു.

സൂചന :—(1) കോന്നി താലൂക്കിൽ വി-കോട്ടയം വില്ലേജിൽ പ്ലാഞ്ചേരിവിള തൈക്കേരിൽ വീട്ടിൽ ശ്രീ. വാസു സമർപ്പിച്ച അപേക്ഷ.

(2) അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസറുടെ 27-3-2018-ലെ 1909/18/സി3 നമ്പർ റിപ്പോർട്ട്.

പത്തനംതിട്ട ജില്ലയിൽ കോന്നി താലൂക്കിൽ വി-കോട്ടയം വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 31-ൽ റീസർവ്വെ 257/3-ൽപ്പെട്ട ഭൂമിയുടെ ന്യായവില രജിസ്റ്ററിൽ ഗവൺമെന്റ് പ്രോപ്പർട്ടി എന്ന് തെറ്റായി രേഖപ്പെടുത്തി ന്യായവില നിശ്ചയിച്ചത് പുനർനിർണ്ണയിക്കണമെന്ന് കാണിച്ചുകൊണ്ട് സൂചന (1) പ്രകാരം ശ്രീ. വാസു സമർപ്പിച്ച അപേക്ഷയിൽ അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസർ മുഖേന അന്വേഷണം നടത്തിയിട്ടുള്ളതാണ്.

അപേക്ഷാസ്ഥലം വി-കോട്ടയം വില്ലേജിൽ 9049-ാം നമ്പർ തണ്ടപ്പേർ പ്രകാരം അപേക്ഷകന്റെ കൈവശത്തിലുള്ളതാണെന്നും ടി വസ്തുവിന് ആർ ഒന്നിന് 26,500 (ഇരുപത്തി ആറായിരത്തി അഞ്ഞൂറ് രൂപ മാത്രം) ന്യായവില നിശ്ചയിച്ച് 'Residential plot without road access' എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്താമെന്ന് സൂചന (2) പ്രകാരം അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസർ റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

ഉത്തരവ്

പത്തനംതിട്ട ജില്ലയിൽ കോന്നി താലൂക്കിൽ വി-കോട്ടയം വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 31-ൽ റീസർവ്വെ 257/3-ൽപ്പെട്ട ഭൂമി 26,500 (ഇരുപത്തി ആറായിരത്തി അഞ്ഞൂറ് രൂപ മാത്രം) 'Residential plot without road access' എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്തി ഉത്തരവാകുന്നു.

സർക്കാർ ഉത്തരവ് (പി) നമ്പർ 188/2014/റ്റി.ഡി. തീയതി 14-11-2014 പ്രകാരം 2010-ലെ ന്യായവിലയുടെ 50% വർദ്ധന കൂടി ഇതിന് പുറമെ കണക്കാക്കുന്നതാണ്.

FORM 'C'

NOTIFICATION

No. C11-165426/2018.

6th June 2018.

Whereas, it is expedient to publish a notification showing the revised Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959, read with sub-rule (8) of Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in Pathanamthitta District is hereby fixed finally as shown in the schedule hereto:

SCHEDULE

District—Pathanamthitta.

Taluk—Konni.

Village—V-Kottayam.

<i>Survey No.</i>	<i>Re-survey Block</i>	<i>Re-survey No.</i>	<i>Sub Division No.</i>	<i>Panchayath/ Municipality</i>	<i>Ward No.</i>	<i>Classification by use</i>	<i>Fair Value already fixed</i>	<i>Revised Fair Value per Are</i>
..	31	257	3	Panchayath	..	Residential plot without road access	Re. 1	26,500 (Twentysix thousand and five hundred only)

Collectorate,
Pathanamthitta.

(Sd.)
District Collector(I/C)

FORM 'A'

[See Rule 4]

NOTIFICATION

No. 3811/2018/C3/L.Dis.

8th June 2018.

Whereas, it is expedient to publish the fair value of the land as required under Section 28A of the Kerala Stamp Act, 1959, read with sub-rule (7) of rule 3 and rule 4 of the Kerala Stamp (Fixation of fair Value Land) Rules, 1995.

Now, therefore, it is hereby made known to the public that the final fair value fixed for the land mentioned against each serial number in respect of the land situated in the Survey/Re-survey Numbers of the Village and Taluk mentioned against each shall be as shown against it in Column (11) thereof.

SCHEDULE

District—Pathanamthitta.

Taluk—Konny.

Village—Konny.

<i>Sl. No.</i>	<i>Survey No.</i>	<i>Sub Division No.</i>	<i>Re-Survey Block</i>	<i>Re-Survey No.</i>	<i>Re-Survey Sub Division No.</i>	<i>Municipality/ Panchayath/ Corporation</i>	<i>Name of Local Body/ Pan./Mun./ Corp.</i>	<i>Name and No. of Ward</i>	<i>Classification by use</i>	<i>Fair Value per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	505	1	33	145	01-14	Panchayath	Konni	XVI	Residential plot with Panchayath road access	20,000

Revenue Divisional Office,
Adoor.(Sd.)
Revenue Divisional Officer.

ERNAKULAM DISTRICT

FORM 'C'

[See Rule 5 (8)]

NOTIFICATION

No. A2-4723/2018.

11th June 2018.

Whereas, it is expedient to publish a notification showing revised Value of Land as required under Section 28(A) of Kerala Stamp Act, 1959 read with sub-rule (8) of rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) in Ernakulam District is hereby fixed finally as shown in the schedule hereto:

SCHEDULE

District—Ernakulam.

Taluk—Kunnathunad.

Village—Vengola.

<i>Survey Number with Sub Division Number</i>	<i>Corporation/ Municipality/ Panchayath</i>	<i>Ward & No.</i>	<i>Classification by use</i>	<i>Fair value of the land already fixed as per Are</i>	<i>Revised Fair Value of land as per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)
Block-20 Re-survey Number-386/1-3	Panchayath	..	Residential plot with Corp./Mun./pan. road access	20,000	1,25,000

Collectorate,
Ernakulam.(Sd.)
District Collector.

NOTIFICATION

No. N-1240/2016/K.Dis.

24th May 2018.

Whereas, it is expedient to publish the Fair Value of the land as required under Section 28A of the Kerala Stamp Act, 1950, read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, therefore, it is hereby made known to the public that the Fair Value fixed for the land mentioned against each Serial Number, in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each shall be as shown against it in Column (1) thereof.

SCHEDULE

District—Ernakulam.

Taluk—Kanayannur.

Village—Kumbalam.

Sl. No.	Sy. No.	Sub Division No.	Re-sy. Block	Re-sy. No.	Re-sy. Sub Division No.	Panchayath/ Municipality/ Corporation	Name of Local Body	Name and Number of Ward	Classification by use	Fair Value per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	17	78	5	Panchayath	Kumbalam	Cheppanam	Wet Land	1,20,000
..	17	78	8	Panchayath	Kumbalam	Cheppanam	Residential plot with Private road access	2,40,000

Revenue Divisional Office,
Fort Kochi.(Sd.)
Revenue Divisional Officer.

MALAPPURAM DISTRICT

FORM 'C'

[See Rule 5(8)]

NOTIFICATION

No. B5-DCMPM/5591/2017.

21st May 2018.

Whereas, it is expedient to publish a notification showing the Revised Value of Land as required under Section 28A of the Kerala Stamp Act, 1959 read with sub-rule (8) of Rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the Fair Value of Land in Block No. 33, Re-Survey No. 68/3, Kuzhimanna Village, Kondotty Taluk of the Malappuram District is hereby fixed as shown in the schedule hereto.

SCHEDULE

Name of District	Name of Taluk	Name of Village and Survey No. with Sub-Division Number	Municipality	Ward	Classification by use	Fair value of the land already fixed	Revised Fair value of land
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Malappuram	Kondotty	Kuzhimanna 68/3	Hill Tract without road access	..	21,000

Collectorate,
Malappuram.(Sd.)
District Collector.

FORM 'A'

[See Rule 4]

NOTIFICATIONS

(1)

No. RDOPTM/379/2018/B1.

9th May 2018.

Whereas, it is expedient to publish the fair value of the land as required under Section 28A of the Kerala Stamp Act, 1959, read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995.

Now, therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial numbers in respect of the land situated in the Survey/Re-survey Numbers of the Village and Taluk mentioned against each shall be as shown against in Column (11) thereof.

SCHEDULE

District—Malappuram.
Village—Wandoor.

Taluk—Nilambur.
Desom—Pazhayadam.

Sl. No.	Survey No.	Sub Division No.	Re-Survey Block	Re-Survey No.	Re-Survey Sub Division No.	Municipality/ Panchayath/	Name of Local Body/ Pan./Mun.	Name and No. of Ward	Classification by use	Fair Value per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	172	1	Panchayath	Wandoor	..	Residential plot with Corp./Mun./Pan. road access	7,500

(2)

No. B/166940/2018.

23rd May 2018.

Whereas, it is expedient to publish the fair value of the land as required under Section 28A of the Kerala Stamp Act, 1959, read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995.

Now, therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial numbers in respect of the land situated in the Survey/Re-survey Numbers of the Village and Taluk mentioned against each shall be as shown against it in Column (11) thereof.

SCHEDULE

District—Malappuram.
Village—Wandoor.

Taluk—Nilambur.
Desom—Kappil.

Sl. No.	Survey No.	Sub Division No.	Re-Survey Block	Re-Survey No.	Re-Survey Sub Division No.	Municipality/ Panchayath/	Name of Local Body/ Pan./Mun.	Name and No. of Ward	Classification by use	Fair Value per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
116	81	118	2	Panchayath	Wandoor Panchayath	..	Residential plot without vehicular access	6,000

No. B-1190/2016.

5th June 2018.

Whereas, it is expedient to publish the fair value of the land as required under Section 28A of the Kerala Stamp Act, 1959, read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995.

Now, therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial numbers in respect of the land situated in the Survey/Re-survey Numbers of the Village and Taluk mentioned against each shall be as shown against it in Column (11) thereof.

SCHEDULE

District—Malappuram.
Village—Urangattiri.

Taluk—Ernad.
Desom—Urangattiri.

Sl. No.	Survey No.	Sub Division No.	Re-Survey Block	Re-Survey No.	Re-Survey Sub Division No.	Municipality/ Panchayath/	Name of Local Body Pan./Mun.	Name and No. of Ward	Classification by use	Fair Value per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
6311	22	168	4	Garden land with road access	40,000
6312	22	168	5	Panchayath	Urangattiri Panchayath	14 Kallarattikkal	Residential plot without Cor./Mun./Pan. road access	50,000
6314	22	168	6				..	70,000

Revenue Divisional Office,
Perinthalmanna.

(Sd.)
Revenue Divisional Officer.

KANNUR DISTRICT

[See Rule 5(8)]

NOTIFICATION

No. DCKNR-641/2018-L6.

27th May 2018.

Whereas, it is expedient to publish a notification showing the revised Value of Land as required under Section 28A of the Kerala Stamp Act 1995, the Fair Value of land in Survey No. 100/2A Thimiri Village of the Kannur District is hereby fixed finally as shown in the schedule hereto.

SCHEDULE

Name of District	Name of Taluk	Name of Village, Desom and Survey No. with Sub-Division Number	Panchayath	Ward	Classification by use	Fair value of the land already fixed	Classification fixed after inspection	Revised Fair value of land
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
Kannur	Taliparamba	Thimiri Thimiri Desom 100/2A	Alakkode	2	Residential land without road access	19,500	Residential land without road access	10,000

Collectorate,
Kannur.

(Sd.)
District Collector.